

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1010/ND/2019  
(CA No.611/2019)

In the matter of :  
Susanta Mandal & Ors.  
Vs.  
AMB Infrabuild (P) Ltd & Anr.

.. PETITIONER

..RESPONDENT

SECTION  
Under Section 7 of IBC, 2016

Order delivered on 12.9.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Shri Kapal Kumar Vohra,  
Hon'ble member (Technical)

For the Petitioner/Op. Creditor:  
For the Respondent/Corporate Debtor :

ORDER

CA No.611/C-III/ND/2019 has been filed consequent to the decision rendered by Hon'ble Supreme Court in a Writ Petition (Civil) No.43/2019 seeking for revival of the petition which was adjourned sine die as per the directions passed by this Tribunal. Taking into consideration the decision of Hon'ble Supreme Court, this application stands allowed and consequently this petition stands revived. Let notice of this petition be issued to the Corporate Debtor within 5 days from today in relation to the proceedings pending before this Tribunal and in relation to next date of hearing which is fixed on 01.10.2019. On receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted against it within 7 days thereafter.

Post the matter on 27.9.2019.

— Sol —

(K.K. Vohra)  
MEMBER (TECHNICAL)

Surjit

— Sol —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)